GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 213

TO BE ANSWERED ON THE 03RD FEBRUARY, 2021/ MAGHA 14, 1942 (SAKA)

DATA ON REFUGEES

213. SMT. PRIYANKA CHATURVEDI:
SMT. PHULO DEVI NETAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government maintains data on refugees, asylum seekers and Stateless persons residing in the country;

(b) if so, the total number of refugees, Stateless refugees, asylum seekers and Stateless persons currently in the country, as per their country of origin and professed religion to which they belong; and

(c) if not, the reasons for not maintaining such data?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)

(a) to (c): India is not a signatory to the 1951 UN Convention relating to the status of refugees and the 1967 Protocol thereon. All Foreign nationals including refuge/asylum seekers and Stateless persons are governed by the provisions contained in the Foreigners Act, 1946, the Registration of Foreigners Act, 1939, the Passport (Entry into India) Act, 1920 and the Citizenship Act, 1955. Since such foreign nationals enter into the country without valid travel documents in a surreptitious and clandestine manner, data relating to foreign nationals residing in India claiming to be refugees, asylum seekers and Stateless Persons is not maintained Centrally.

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